

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 745 of 2019

IN THE MATTER OF:

The state of Telangana & Anr. ...Appellants

Versus

**Liquidator,
Nizam Deccan Sugars Ltd. & Ors. ...Respondents**

WITH

Company Appeal (AT) (Insolvency) No. 818 of 2019

IN THE MATTER OF:

The state of Telangana & Ors. ...Appellants

Versus

Nizam Deccan Sugars Ltd. & Ors. ...Respondents

Present:

For Appellant : Mr. Ritin Rai, Senior Advocate with Mr. Krishna Dev J., Mr. Kopal Sharraf, Mr. Piyush Sharma and Ms. Ishita Bisht, Advocates

For Respondents : Mr. Hemant Chaudhri, Advocate for Respondent Nos. 3 to 7

Mr. P.B.A. Srinivasan and Mr. Parth Tandon, Advocates for Respondent Nos. 8 to 11

**Mr. Subrahmanyam, Advocate for 'Liquidator'
Mr. Rama Krishan Gupta, Liquidator**

O R D E R

13.08.2019 Let notice be issued on the Respondents of both the appeals.

In '*Company Appeal (AT) (Insolvency) No. 745 of 2019*' Mr. Hemant Chaudhri, Advocate appears on behalf of 'Delta Paper Mills Limited', 'Mr. G. Ganga Raju', 'Mr. G. Rama Raju', 'Mr. G.V.K. Ranga Raju' and 'Mrs. G. Vani'

(Respondent Nos. 3 to 7); Mr. P.B.A. Srinivasan, Advocate appears on behalf of 'Andhra Bank', 'Syndicate Bank', 'UCO Bank' and 'Indian Overseas Bank' (Respondent Nos. 8 to 11) and Mr. Subrahmanyam, Advocate appears on behalf of 'Nizam Deccan Sugars Ltd.' the 'Corporate Debtor' and 'Liquidator' of Respondent Nos. 1 and 2 who have filed reply-affidavit in '*Company Appeal (AT) (Insolvency) No. 745 of 2019*'.

'Company Appeal (AT) (Insolvency) No. 818 of 2019' has also been filed against the original order dated 20th September, 2017, after long delay and the reasons are explained in the petition of condonation of delay. Learned counsel for the Appellants will serve a copy of the paper-book on each of the counsel for the Respondents during the course of the day. They may file their separate reply-affidavits both on the petition for condonation of delay and the appeal within 2 weeks along with Vakalatnama, if not filed. Rejoinder, if any, be filed by the Appellants within 2 weeks thereof.

Post both the appeals 'for orders' on **23rd September, 2019**. The appeals may be disposed of on the next date.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)